परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर) : (क) कलकत्ता और बम्बई के मौजूदा बसों के किराये के मुकाबले दिल्ली ट्रांसपोर्ट सर्विस के बसों के किराये के विषय में एक तुलनात्मक विवरण साथ लगा दिया गया है। [देखिये परिशिष्ट ४, अनुबन्ध संख्या १४१]

(ख) और (ग) डी० टी० एस० बसों का न्यूनतम किराया बम्बई और कलकत्ता की अपेक्षा कम है। अन्यथा दिल्ली में पहले दस मीलों का बस किराया इन दो शहरों से थोड़ा ही ज्यादा है। लम्बे फासलों के लिये डी० टी० एस० बसों का किराया आम तौर पर एकसा है और कहीं कहीं इन बन्दरगाह स्थित दोनों शहरों से भी कम है। इस के अलावा देहली रोड ट्रांसपोर्ट ने बस यात्रियों को कुछ खास रियायतें दी हुई हैं जो बम्बई और कलकत्ता में उपलब्ध नहीं हैं। दिल्ली के बस-किरायों को उक्त दोनों बन्दरगाह स्थित नगरों में प्रचलित बस-किरायों के स्तर तक लाना संभव नहीं है, क्योंकि तीनों नगरों की बस परिचालन व्यवस्था एक सी नहीं है।

Forest Development in Punjab

1184. Shri Daljit Singh: Will the Minister of **Food and Agriculture** be pleased to state:

(a) the amount asked for forest development by the Punjab State during 1958-59; and

(b) the amount of grants given?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) Rs. 27,18,000.

(b) The amount agreed to is mentioned below:

Central Assistance			To be met by
Loan	Subsidy	Total	State Government
Rs.	Rs.	Rs.	Rs.
2,00,000	14,000	2,14,000	19,18,000

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following notifications:

(1) Notification No. F.12(154)/56-MT&CE/Home, dated the 28th November, 1957, published in Delhi Gazette, making certain amendments to the Motor Vehicles Rules, 1940.

(2) Notification No. F. 12/38/57/M&PH/Home, dated the 28th November, 1957, published in Delhi Gazette, making certain amendments to the Motor Vehicles Rules, 1940.

(3) Notification No. F. IV(64)—MV/57, dated the 20th September, 1957, published in Tripura Gazette, making certain amendment to the Tripura Motor Vehicles Rules, 1954.

[*Placed in Library. See* No. LT-581/58.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:

(1) S.R.O. No. 470, dated the 8th February, 1958, making certain amendment to the West Bengal Rice (Movement Control) Order, 1958.

(2) S.R.O. No. 500, dated the 6th February, 1958 containing the Rice and Paddy (West Bengal) Second Price Control Order, 1958.

(3) G.S.R. No. 1, dated the 10th February, 1958, making certain further amendments to the Rice (Restrictions on Rail-bookings) Order, 1957.

(4) G.S.R. No. 18, dated the 13th February, 1958, making certain amendments to the Rice and Paddy (West Bengal) Second Price Control Order, 1958.

(5) G.S.R. No. 76, dated the 26th February, 1958, making certain further amendments to the Rice and Paddy (West Bengal) Second Price Control Order, 1958.

[*Placed in Library. See* No. LT-582/58].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTEENTH REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Sixteenth Report of the Committee on Private Members' Bills and Resolutions.

APPROPRIATION (RAILWAYS) No. 2 BILL*

The Minister of Railways (Shri Jagjivan Ram): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1958-59 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1958-59 for the purposes of Railways."

The motion was adopted.

Shri Jagjivan Ram: Sir, I introduce** the Bill.

BUSINESS ADVISORY COMMITTEE

TWENTIETH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Twentieth Report of the Business Advisory Committee presented to the House on the 10th March, 1958."

Mr. Speaker: I shall put the question to the vote of the House.

The question is:

"That this House agrees with the Twentieth Report of the Business Advisory Committee presented to the House on the 10th March, 1958."

The motion was adopted.

APPROPRIATION (VOTE ON ACCOUNT) BILL

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to move:†

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year, 1958-59, be taken into consideration."

Mr. Speaker: I shall place the motion before the House.

Motion moved:

"That the Bill to provide for the withdrawal of certain sums

---

*Introduced with the recommendation of the President.

** Published in the Gazette of India Extraordinary, Part II—Section 2, dated 11-3-58.

† Moved with the recommendation of the President.